

In the court of Assistant Sessions Judge, Sonitpur, Tezpur

Misc. CrI. (Bail) case No. 530/2022

Ikram Hussain Vs State of Assam

29-10-2022

Petitioner filed hajira.

Today was fixed for C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that on 19-09-2022 contractor Ikram Hussain was carrying on contracts works at Dholapadung Tea Estate. During the absence of the contractor 8 bags of cements and 2 pieces of 16 MM Rod were committing theft by carrying 2 labours from the Dholapadung camp. But the said 2 labours caught red handed by the public.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that already the stolen articles were recovered. The nature of the case does not demand custodial detention of the accused. Rather, if he appears before the I.O and corroborates with the investigation by taking pre-arrest bail, the purpose will be served in a better way. Hence the petition u/s 438 of Cr.P.C is allowed. The accused/petitioner Md. Ikram Hussain granted

pre-arrest bail. In the event of arrest of the petitioner Md. Ikram Hussain, in connection to Rangapara PS case No.126/2022, he shall be released on furnishing bail bond of Rs. 20,000/- with a local surety of like amount, to the satisfaction of the arresting authority; subject to the conditions that:

- a) The accused shall make him available before the I/O within 10 days from today and shall co-operate with the investigation;
- b) The accused shall not hamper and tamper with the investigation and the evidences;
- c) The accused shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer.
- d) The accused shall not abscond.

Send back the C/D along with a copy of this order.

Misc. (Crl) case is disposed of accordingly.